

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 21st Day of May, 2003

Original Application No.412 of 1995

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Ajai Kumar Singh, Son of
Shri Raj bahadur Singh, r/o village
Chauri-khas, Post office Maholi
Tehsil Lalganj, district
Azamgarh.

... Applicant

(By Adv: Shri rakesh verma)

Versus

1. Union of India through Collector
Custom(prev) Division,Gorakhpur
2. Assistant Collector Customs
(prev) Division, Gorakhpur.
3. Superintendent Customs(prev)
Circle, Azamgarh.

... Respondents

(By Adv: Ms.Sadhna Srivastava)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has prayed for a direction to the respondents to regularise his service as Farrash and to pay him same salary as being paid to permanent Farrash.

The aforesaid relief has been sought on the facts that applicant was engaged initially as Driver on 31.1.1990. he continued to work as driver upto 1994. He was driving the jeep of the department with full satisfaction. In support of the aforesaid facts experience certificates have been filed. The applicant filed a representation in February 1995 requesting respondents to regularise his services. A copy of the representation has been filed as (Annexure 8).

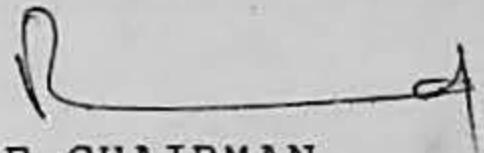
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The representation is addressed to respondent no.2, Assistant Collector Customs. As the applicant has already approached the Competent Authority and it is one of his prayer that respondents may be directed to consider the representation, ^{in our opinion,} ends of justice shall be served if respondent no.2 is directed to decide the representation of the applicant by a reasoned order within a specified time.

The OA is disposed of finally with a direction to the respondent no.2 to consider and decide the representation of the applicant by a reasoned order within three months from the date a copy of this order is filed before him. To avoid delay a copy of the representation ^{may be filed,} alongwith copy of this order ~~may be filed~~. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 21st May, 2003

Uv/